

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 45 OF 2018 &
IA NOS. 902 of 2017, IA NO.901 OF 2017 &
IA NOS.1108 OF 207 & IA NO.1109 OF 2017

Dated: 16th February, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Tata Power Trading Company Limited ... **Appellant(s)**

Vs.

Karnataka Electricity Regulatory Commission & Ors. ... **Respondent(s)**

Counsel for the Appellant (s) : Mr. Avijeet Lala
Mr. Anand Kumar Srivastava

Counsel for the Respondent(s) : Ms. Vaishnavi Subramanyam for
Mr. Balaji Srinivasan for R-2,4 & 7

ORDER
IA No.1108 of 2017 (IA for Stay)

Learned counsel appearing on behalf of Respondent No.2, 4 & 7 prays for four weeks' time to file the reply on the main Appeal as well as on the IA No.1108 of 2017 (*IA for Stay*).

Submissions made by the learned counsel appearing for Respondent No.2, 4 & 7, as stated above, are placed on record.

Reply may be filed on or before 16.03.2018 after service copy on the other side. Rejoinder, if any may be filed on or before 02.04.2018 after serving copy on the other side.

List the matter on **10.04.2018** as agreed by learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil)
Judicial Member

Bn/pr